

MESSAGES FROM LOK SABHA

- (I) The National Council for Teacher Education (Amendment) Bill, 2019.**
- (II) The Right of Children to Free and Compulsory Education (Amendment) Bill, 2019.**
- (III) The Personal Laws (Amendment) Bill, 2019.**

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

(I)

"In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that the following amendment made by Rajya Sabha in the National Council for Teacher Education (Amendment) Bill, 2018 at its sitting held on the 3rd January, 2019, was taken into consideration and agreed to by Lok Sabha at its sitting held on the 7th January, 2019:

CLAUSE 1

1. That at page 1, line 4 *for* the word and figure "Act 2018", the word and figure "Act, 2019" be *substituted*".

(II)

"In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that the following amendment made by Rajya Sabha in the Right of Children to Free and Compulsory Education (Amendment) Bill, 2018 at its sitting held on the 3rd January, 2019, was taken into consideration and agreed to by Lok Sabha at its sitting held on the 7th January, 2019:

CLAUSE 1

1. That at page 1, line 3, *for* the word and figure "Act 2018", the word and figure "Act, 2019" be *substituted*".

(III)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Personal Laws (Amendment) Bill, 2019, as passed by Lok Sabha at its sitting held on the 7th January, 2019."

Sir, I lay a copy of the Personal Laws (Amendment) Bill, 2019 on the Table.
